

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.755 of 2004

New Delhi this the 23rd day of March, 2004.

Hon'ble Shri V.K. Majotra, Vice Chairman(A)  
Hon'ble Shri Bharat Bhushan, Member(J)

Shri I.N. Sharma,  
S/o late Sh. Keshav Ram Sharma,  
Presently working as S.E.A. in the  
Special Bureau of FAW, Amritsar  
and resident of 44/8-A(Part-II),  
Palam Enclave,  
New Delhi-110045. .... Applicant

(By Sh. K.N. BAHUGUNA, Advocate)  
versus

1. Union of India  
through the Secretary,  
Research & Analysis Wing(RAW),  
Cabinet Sectt. Room No.2,  
Bikaner House Annexe,  
Shahjahan Road,  
New Delhi-110011.
2. Joint Secretary(Personnel) and  
Mechanical Transport Officer,  
Research & Analysis Wing (RAW)  
Cabinet Secretariat,  
Room No.7, Bikaner House Annexe,  
Shahjahan Road,  
New Delhi-110011.
3. Commissioner, Special Bureau  
Shillong ... Respondents

Order(Oral)

Hon'ble Shri V.K. Majotra, VC(A)

Learned counsel heard.

2. In Disciplinary proceedings against the applicant the following penalty was imposed vide Annexure A-1 dated 5.7.2002:-

"13. Now, THEREFORE, the undersigned in exercise of powers vested in him under Rule 17 of CCS(CCA) Rules 1965, hereby orders that the following major penalty be imposed on Shri I.N. Sharma, SFA (MT):-

(i) the pay of Shri I.N. Sharma is reduced by one stage increment from Rs.3880/- to Rs.3795/- in the pay scale of

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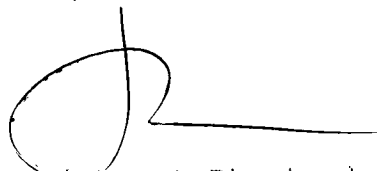
Rs.3200-85-4900/- for a period of two years with cumulative effect. Shri I.N. Sharma will not earn any increment during the period of reduction and the reduction will have the effect to postponing his future increments.

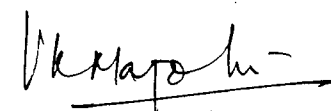
(ii) the period of unauthorised absence will be treated as dies non for all purposes except for purpose of pension.

14. This order takes effect from the date of issue."

3. Applicant filed an appeal Annexure A-3 dated 22.11.2002 against the penalty imposed, to Secretary (RAW), Cabinet Secretariat, New Delhi which is stated to have remained undecided till now. Learned counsel pleaded that the respondents be called upon to dispose of the applicant's appeal.

4. In our view, this OA can be disposed of at this stage itself even without issuing notice to the respondents in the interest of justice, <sup>by</sup> directing them to dispose of applicant's appeal Annexure A-3 within a period of 45 days from the date of communication of this order by passing a detailed and speaking order. Ordered accordingly.

  
(Bharat Bhushan)  
Member(J)

  
(V.K. Majotra)  
Vice Chairman(A) 23.3.04

rb.